

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

FOURTH REPORT

(Presented on 17.12.2014)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee met on 15 December, 2014 for allocation of time under rule 294(1)(e) of the Rules of Procedure to four Resolutions given notices of by Sarvashri C.R. Patil, Sunil Kumar Singh, Vincent H. Pala and Baijayant Panda, M.Ps.

Allocation of time to Resolutions

3. The Committee recommend allocation of time to four resolutions as follows :-

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| (i) Resolution by Shri C.R. Patil regarding scheme for development of technical skills amongst youth to enable them to contribute towards making India a modern country and achieving the goal of 'Make in India'. | - | 2 hours |
| (ii) Resolution by Shri Sunil Kumar Singh regarding allocation of adequate funds for railway connectivity in the State of Jharkhand. | - | 2 hours |
| (iii) Resolution by Shri Vincent H. Pala regarding suitable legislation for establishing permanent Benches of the Supreme Court and High Courts. | - | 2 hours |
| (iv) Resolution by Shri Baijayant Panda regarding action plan for judicial reforms to eliminate inordinate delay in disposal of cases. | - | 2 hours |

Recommendation

4. The Committee recommend that the allocation of time to four resolutions, as shown in paragraph 3 above, be agreed to by the House.

NEW DELHI;

15 December, 2014

24 Agrahayana, 1936 (Saka)

DR. M. THAMBIDURAI
Chairperson,
Committee on Private Members'
Bills and Resolutions.